

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.547/2015

DATE OF DECISION: 2nd March, 2020

CORAM: R. VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Ashok N. Khadse, I.F.S..
 Conservator of Forests,
 (Marketing Divn),
 Ballarshah, Dist.:Chandrapur,
 (R/at.:Govt. Quarter, Forest Colony
 Ballarshah (Dist-Chandrapur) ... **Applicant**

(By Advocate Shri Ramesh Ramamurthy)

VERSUS

1. The Union of India, through
 The Secretary, Ministry of Environment
 And Forests, C.G.O. Complex,
 Lodhi Road, New Delhi - 110 003.
2. The State of Maharashtra, through
 The Addl. Chief Secretary (Forests),
 Department of Revenue and Forests,
 Mantralaya, Mumbai - 400 032.
3. The Secretary,
 Union Public Service Commission,
 Dholpur House, Shahjahan Road,
 New Delhi - 110 069. ... **Respondents**

(By Advocate Shri V.S. Masurkar R1 & R2)

O R D E R (ORAL)

Per: R. Vijaykumar, MEMBER (A)

Learned counsel for the respondents Nos.1
 & 2 submits that respondent No.2 has passed an
 order No.IFS 2009/C.R.No.138/F-7 dated

26.12.2019 disposing of the disciplinary proceedings by issuing warning to the applicant for negligence while functioning as Deputy Conservator of Forests/Conservator of Forests, Pune Division. Learned counsel for the applicant submits that with the disposal of the disciplinary proceedings, the consequent relief of his promotion which is now lying under the sealed cover procedure will now need to be taken up by the respondents. He further concedes that the applicant has yet filed a representation in this matter and the applicant will be satisfied if his representation which is to be filed, is disposed of in a time-bound manner.

2. In these circumstances, this OA is disposed of with directions to the applicant to file a representation, if he so wishes, within two weeks and the respondents may consider such an application if so filed in this time duration by reference to relevant papers with them and pass order within a period of eight weeks in regard to such representation and communicate such orders to the applicant within two weeks thereafter. There shall be no order as to costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)